

### Encroachments of Varandas by Shopkeepers in Delhi

1006. SHRI KUMBHA RAM  
ARYA :  
SHRI MANOHAR LAL  
SAINI :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether varandas meant for passage in the markets in Delhi have been encroached upon by the shopkeepers thereby causing inconvenience to the shoppers, the notable markets being Sarojini Nagar, Green Park, Connaught Place, Sadar Bazar, Delhi Cantonment etc.;

(b) whether attention of Government has been drawn to the news item 'All the way Hawkers' appearing in the Indian Express of 30 October, 1983 under the Citizens' voice Column; and

(c) if so, what steps are proposed to be taken to get the varandas and public land vacated/cleared by the shopkeepers/encroachers and to ensure that the same is not encroached subsequently ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Encroachments have been reported in some cases.

(b) Yes, Sir.

(c) In cases where encroachments of verandas meant for passage have come to Government notice, necessary notices are issued to the parties for their removal and in case of default action is initiated under the terms of lease. The verandas have been declared public passage by the NDMC and action is taken by the local authority to protect the verandas from encroachments. However, in Sadar Bazar, Delhi Cantonment where the shopkeepers have encroached upon the verandas, some cases have been regularised by the Delhi Cantonment Board by charging enhanced rent,

### Introduction of DDP in Kargil District

1007. PROF. SAIF-UD-DIN SOZ :  
Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether data relating to rainfall etc. have been collected by the Ministry regarding Kargil district; and

(b) if so, when Kargil is going to be reincluded in the Desert Development programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) and (b) The data relating to rainfall etc. as received by the Ministry from the State Government, in connection with the proposal for re-inclusion of the excluded blocks of Kargil district in the Desert Development Programme are incomplete. Efforts are being made to collect the necessary data. A decision on the proposal for re-inclusion will be taken after the receipt of the necessary data.

### Nationalisation of Vanaspati Industry

1008. SHRI SURYA NARAYAN SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have a proposal under consideration to nationalise vanaspati industry in view of the reports that the consumption of vanaspati has gone down following the alleged mixing of mutton and beef tallow in it; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) and (b) There is no proposal at present to nationalise the vanaspati manufacturing industry. Govt. has taken all measures to ensure that beef tallow or any other animal fat in any form is not used in the manufacture

of vanaspati under any circumstances. Govt. have also geared up the machinery to ensure that the provisions of the control orders are complied with and the field staff of the Directorate of Vanaspati, Vegetable Oils and Fats under the Deptt. of Civil Supplies has been instructed to ensure strict quality control so that the production of vanaspati conforms to the specifications laid down by the Govt. The raw materials permitted to be used are only specified vegetable oils. Surprise inspections of factories are being carried out by the field staff of the Dte. of Vanaspati, Vegetable Oils and Fats. Samples are being drawn and analysed by them regularly. The imports of beef tallow and other animal fats have been banned by the Govt. The State Govts. have been alerted in the matter and requested to draw samples from the market and get them analysed and take appropriate action, wherever necessary, under the P.F.A. Act.

#### Assistance to States to Meet Rural Unemployment

1009. SHRI XAVIER ARAKAL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the assistances given to the States since 1982 to meet the rural unemployment, drought condition etc., the details thereof;

(b) how many States have utilised fully the funds and availed of other facilities, if any, give the details; and

(c) whether it is a fact that the State Government of Kerala have almost exhausted their funds for the rural developments?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATH MISRA) : (a) to (c) Statement-I indicating the central assistance given to the states for generation of additional Rural Employment opportunities in the rural areas under National Rural Employment Programme during the years 1982-83

and 1983-84 and the utilisations made therefrom is laid on the Table of the House-[Placed in Library. See No. LT-7080/83]. Statement-II indicating the ceiling of assistance sanctioned for employment generation programmes to the States effected by drought during these years is also laid on the Table of the House-[Placed in Library. See No. LT-7080/83]. The information on expenditure actually incurred against these ceilings is not maintained at the central level.

#### Granting of Licences to Sugar Mills in Maharashtra

1011. SHRI UTTAMRAO PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to lay a statement showing :

(a) the number of sugar factories in the cooperative sector which have been given new licences during the current year;

(b) how many of these are in Maharashtra and especially in the Vidarbha region of Maharashtra; and

(c) the names of sugar factories and details the areas of sugarcane cultivation in and around each of the factory as at present in Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) Letters of Intent/Licences have been granted for the establishment of 4 new sugar factories in the Cooperative Sector during the current year.

(b) No Letter of Intent/Licence has been given in Maharashtra so far.

(c) A list giving the names of installed sugar factories in Maharashtra is laid on the Table of the House-[Placed in Library. See No. LT-7081/83]. Matters pertaining to the areas of sugarcane cultivation in and around the factories are entirely within the jurisdic-